

P. Dis. No. 534/70: –

(2) After rule 387, the following shall be added, namely: --

“387-A. The Court shall award reasonable remuneration to any person summoned either at the instance of the complainant or the accused or at its own instance, to give evidence as an expert, for the time occupied both in giving evidence and in performing any work of an expert character, necessary for the purpose of any enquiry, trial or other proceeding before such Court”;